

(c) whether Government of Gujarat have also been insisting upon to make available the surplus Bombay High gas after satisfying the priority use of gas in Bombay area as feedstock both in Gujarat State Fertilizer Company and in Gujarat Narmada Valley Fertilizer Company's Plants; and

(d) if so, the reasons for not allowing the Gujarat Government to use gas for power generation in preference to Tatas and others?

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM (SHRI NAWAL KISHORE SHARMA):

(a) Yes, Sir; associated natural gas from Bombay High is being supplied to Tata Electric Company, Rashtriya Chemicals and Fertilizers and Hindustan Petroleum Corporation Ltd.

(b) The Government of Gujarat have proposed to set up a gas-based power plant at Kawas near Surat.

(c) Natural gas is being supplied to Gujarat State Fertilizer Company; Gujarat Narmada Valley Fertilizer Company Limited has not proposed use of natural gas for fertilizer feedstock.

(d) The supply of associated natural gas to Tata Electric Company, Maharashtra State Electricity Boards and Hindustan Petroleum Corporation Limited is on a temporary basis.

Complaints regarding Illegal Printing of Leaflets Received by Election Commission

570. SHRI G. G. SWELL: Will the Minister of LAW AND JUSTICE be pleased to state:

(a) whether complaints have been received by the Election Commission regarding illegal printing of leaflets without mentioning the names of printing presses and their distribution

during the Lok Sabha elections held in December, 1984;

(b) whether Complaints have also been received by the Election Commission about forgeries of names and signatures of contending candidates in the printing of such leaflets and their distribution;

(c) what steps the Election Commission has taken in the matter; and

(d) whether the offenders have been identified and nabbed?

THE MINISTER OF STATE IN THE MINISTRY OF LAW AND JUSTICE (SHRI H.R. BHARDWAJ):

(a) to (d): The Election Commission with whom the matter was taken up has informed that the information is being collected. The information will be laid on the Table of the House after the same is received from the Commission.

12.00 hrs,

SHRI P. KOLANDAIVELU (Gobichettipalayam): Yesterday, in the discussion on the Railway Budget Mr. M. R. Janardhanan took part on behalf of the All India Anna DMK. But it has been wrongly reported in the newspapers that he is from Congress (I).

MR. SPEAKER: You please give in writing.

PROF. K. K. TEWARY (Buxar): I want to raise a very important issue. And I think the entire House will feel concerned about it. Many Akali leaders had been released from the jail by the Government. It was a welcome step. But after their release, some of the very responsible Akali leaders have also been coming out with hit lists. I am shocked to see that Mr. Longo-